

Ex No.28/14

New No.95212/2016

Sarla Sharma & Ors. Vs. Bata India Ltd. & Ors.

18.06.2021 (at 10:30 am)

The present matter has been taken up for hearing today by way of video conferencing in compliance of order of *Hon'ble High Court of Delhi* bearing no.5/R/RG/DHC/2021 dated 23.04.2021 and 6/R/RG/DHC/2021 dated 14.05.2021.

File is taken up today on application of Decree Holders under Section 151 Code of Civil Procedure for urgent hearing of the application dated 06.05.2021 and application under order 21 of Code of Civil Procedure for issuance of warrant of possession.

Present: Sh. Praveen Suri, Ld. Counsel for the DHs.
Sh. T.K. Ganjoo, Ld. Counsel for the JDs.

Ld. Counsel for the DHs submitted that vide order dated 22.04.2021, the petition of the JD got dismissed by the Hon'ble High Court. He further submitted that in view of the order of Hon'ble High Court regarding execution of warrant dated 22.04.2021, the present matter may be put up for early hearing.

Ld. Counsel for the JDs submitted that SLP has already been filed before the Hon'ble Supreme Court and the same may be listed in the second week of July, 2021. He further submitted that there is no urgency in the present matter as occupational charges have already been paid to the DHs till June, 2021.

Heard. Perused.

The DHs are seeking execution of the order dated 23.12.2009. The petition of the JDs challenging the judgment dated 15.10.2020 passed by the Ld. RCT, West District, Tis Hazari Courts has already been dismissed by the Hon'ble High Court vide order dated 22.04.2021. The Hon'ble High Court

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in its order dated 09.11.2020 passed the directions that “*repeated adjournment of execution petitions of decrees which are not stayed and which are executable, deprives the DHs of extremely valuable rights specially in the case of decrees of possession, which may be granted under the DRC Act.*”

Thus, complying the directions of Hon’ble High Court, the application of early hearing is allowed.

At this stage, Ld. Counsel for the JDs submitted that he has not received the copy of application under Order 21 of Code of Civil Procedure. Let, copy of the application under order 21 of Code of Civil Procedure along-with the documents be sent/supplied to the Counsel for the JDs by the DHs through whatsapp and e-mail. The Ld. Counsel for the JDs is directed to send the copy of reply to the said application to the Ld. Counsel for the DHs through whatsapp and e-mail.

Put up for filing of reply of application under Order 21 of Code of Civil Procedure and arguments on the said application on the date already fixed i.e. 24.06.2021 at 10:30 am through VC.

(Manoj Kumar)
ARC-1, Central District,
Tis Hazari Courts, Delhi
18.06.2021

E No.691/14

New No.78800/16

Mahila Sudhar Sabha Vs. Mr. Robin Daniel & Ors.

18.06.2021 (at 11:00 am)

File is taken up today for hearing of urgent matter by way of video conferencing in compliance of order of *Hon'ble High Court of Delhi* bearing no.5/R/RG/DHC/2021 dated 23.04.2021 and 6/R/RG/DHC/2021 dated 14.05.2021.

Present: Sh. Arun Mehta, Ld. Counsel for the petitioner.

None for the respondents.

Counsel for the petitioner and the respondents were intimated yesterday through phone regarding taking up of the matter today at 10:30 am through video conferencing, but despite intimation, Counsel for the respondents not joined the meeting through video conferencing.

Under these circumstances, matter is adjourned.

Put up for purpose already fixed for 06.08.2021 at 12:30 pm.

(Manoj Kumar)
ARC-1, Central District,
Tis Hazari Courts, Delhi
18.06.2021